

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 04(ND)/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.2.2017

NAME OF THE COMPANY: Mr. Manoj Srivastava & Anr.

Vs

M/s. Assotech Ltd Ors

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mr Rameer Jindal	Sr Ad	Pch/romes	
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2.	Mr PK Mittal	A		
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3.	MR. KESHAV MOHAN	ADV		
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4.	Mr. DEEPAK PATHAK	DPI	- Respondent 1, 2 to 6.	
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ORDER

During the course of arguments learned counsel for the respondent has pointed out that the Company Appeal which was pending before the Division Bench of Hon'ble Delhi High Court has been decided yesterday and a detailed order has been passed. However, a copy of the order is not readily available and time has been sought to place the same on record.

Contd....

We feel that in order to decide preliminary issues with regard to the maintainability of the present petition the Appellate Court order passed by Hon'ble Delhi High Court must be placed before us as it would have material bearing on these proceedings. Accordingly, we grant two weeks time to bring on record the aforesaid order. A copy of the order may be filed in the Registry before the date of hearing or be produced on the hearing date.

List on 20.03.2017.

SD/—

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

SD/—

(R. VARADHARAJAN)  
MEMBER (J)